

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**IA No.663/2020
And
CP (IB) No.192/Chd/Hry/2020**

Under Section 7 of IBC, 2016 and Rule 11 of NCLT Rules, 2016.

In the matter of:

Pradeep Kumar ...Petitioner-Financial Creditor
Versus
M/s KSBL Securities Ltd. ...Respondent-Corporate Debtor

Present through video conferencing:

Mr. Anshuman Sharma and Mr. Vishav Bharti Gupta, Advocates
for the petitioner.

IA No.663/2020

Heard Mr. Anshuman Sharma, Advocate appearing for the
applicant.

2. Order reserved.

CP (IB) No.192/Chd/Hry/2020

Learned counsel for the petitioner submits that he has already filed
written submissions vide Diary No.01228/01 dated 01.12.2020 and also vide
Diary No.00736/2 dated 29.09.2020 and both may be considered.

2. Order reserved.

Sd/-

(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

July 16, 2021.
pc